

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 97/MP/2022 along with IA No.15/2022

Subject : Petition under Section 79(1)(c), 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 inter alia challenging firstly, the computation of relinquishment charges determined by Central Transmission Utility; and secondly, the methodology published by CTU for determining relinquishment charges pursuant to order dated 8.2.2019 in 92/MP/2015.

Date of Hearing : 1.5.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : AD Hydro Power Limited (ADHPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)
and 2 Others

Parties Present : Shri Basura Patil, Senior Advocate, ADHPL
Shri Geet Ranjan Ahuja, Advocate, ADHPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Sumit Garg, ADHPL

Record of Proceedings

AD Hydro Power Limited has challenged the computation of relinquishment charges worked out by the Respondent No.1, CTUIL pursuant to the Commission's order dated 8.2.2019 in Petition No. 92/MP/2015.

2. Learned counsel for the Petitioner and CTUIL made detailed submissions regarding the method of calculation of the relinquishment.

3. After hearing the rival arguments, the Commission directed the Petitioner to submit copy of CTUIL's letter dated 12.3.2024 by 17.5.2024. The Commission also directed the CTUIL to submit the following information by 24.5.2024 with an advance copy to the Petitioner, who may file rejoinder/written submissions, if any, by 7.6.2024:



- a. Basis of consideration of 'All India minimum transmission charges' for calculation of relinquishment charges in case of the Petitioner and its response to the Petitioner's contention that for the calculation of relinquishment charges of the Petitioner, only AC-UBC charges under the 2020 Sharing Regulations should be considered.
 - b. Basis of consideration of stranded capacity for calculation of relinquishment charges of the Petitioner.
 - c. Whether the calculation of relinquishment charges of the Petitioner will undergo any change subsequent to treatment of dedicated transmission line constructed by Petitioner as deemed ISTS line as per APTEL order dated 31.10.2022.
4. The Commission further directed the parties to adhere to the above timelines and observed that there would be no extension of time.
 5. The petition will be listed for further hearing on 9.7.2024.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

